GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 1470 ANSWERED ON TUESDAY THE 14TH MARCH, 2023

RAIDS CONDUCTED BY CCI

QUESTION

1470. SHRI SANJAY SINGH:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether there have been any concerns related to raids conducted by Competition Commission of India (CCI) recently, the number of such raids from 2018 to 2023;
- (b) whether the Ministry is considering developing guidelines for imposition of penalties by CCI;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the number of cases remanded back to CCI by National Company Law Appellate Tribunal (NCLAT) from 2018 to present day?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS.

(RAO INDERJIT SINGH)

- (a): Search and seizure proceedings are conducted as per the provisions of Section 41 of the Competition Act, 2002. Raids are conducted by the investigation arm of the Competition Commission of India (CCI) i.e. the Office of the Director General (DG) after obtaining prior judicial authorisation from the Chief Metropolitan Magistrate (CMM), Delhi. After executing the search and seizure warrant, a compliance report is forwarded by the Office of the DG to the CMM within the stipulated period. As on 28.02.2023, twelve (12) raids have been conducted by the Office of the DG, CCI.
- (b) & (c): The Competition Amendment Bill, 2022 seeks to insert Section 64B in the Principal Act, which, inter-alia, proposes to obligate the CCI to publish guidelines as to the appropriate amount of penalty for any contravention of the provisions of the Competition Act, 2002.
- (d): Seven (07) cases have been remanded back to CCI by NCLAT from 2018 to present day.
